

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 302
IB-413/ND/2020

IN THE MATTER OF:
M/s. R.G. Luthra & Co.

...PETITIONER

Vs.

M/s. Abag HI-Tech Education Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 25.11.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Ex-Directors

:Mr. Ankit Sibbal, Advocate along
with Abhinav Mishra, Advocate.

For the Resolution Professional

:Mr. Pradeep Kumar Arora, RP-
ABAG HI-Tech Education Ltd. Mr.
Aayush Sai, Advocate for RP.

ORDER

IA No. 4077 of 2020

Heard the submissions made by the counsel for both the parties and this is an application under Section 19(2) for seeking the co-operation of Suspended Board of Directors in the matter. The counsel for the Suspended Board of Directors has sought for 2 week's time for filing affidavit in reply to the application. The prayer is granted. Let the matter be posted after 2 weeks i.e. 18th December, 2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Annu)